

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2093/2003

New Delhi this the 27th Day of August, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member (A)

Brij Lal, S/o Shri Hukum Chand
R/o Village Choma, PO : Palam Vihar,
Gurgaon, Haryana. .. Applicant

(By Advocate: Shri U. Srivastava)

Versus

Union of India, through

1. The Comptroller and Auditor General of India
Bahadur Shah Jafar Marg,
New Delhi.
2. The Director General of Audit,
Central Revenues, New Delhi.
3. The Dy. Director (Admn.),
O/o the Director General of Audit,
Central Revenues, New Delhi.
4. Shri B.S. Azad,
5. Ms. Ruby Kharbanda,
(The respondents No. 4 & 5 may be served notice
through the Respondent No. 3) ... Respondents

O R D E R (Oral)

Hon'ble Shri Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant seeks quashing of the order by which the applicant has been reverted to the post of Stenographer Gr. III from the post of Stenographer Gr.II.

2. Learned counsel for the applicant has pointed out that the applicant was promoted as Stenographer Gr.II and thereafter has been reverted. According to the learned counsel, the applicant has the necessary qualifications.

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3. Our attention has been drawn towards the Office Order of 23-9-2002 which clearly indicates that the applicant was reverted from Stenographer Gr. II to Stenographer Gr.III because he did not possess the qualification of 100 words per minute in Shorthand to be conducted by the Staff Selection Commission.

4. In this regard, learned counsel states that applicant's representations have been pending.

5. In view of the above facts, we direct that the applicant, if so advised, may submit a detailed representation to the concerned authority, i.e., respondent No.2 who would consider and pass a speaking order within six months from the receipt of said representation, if any. We make it clear that nothing said herein shall be taken as an expression of opinion on merits of the matter.

Naik

(S.K. Naik)
Member (A)

Ag

(V.S. Aggarwal)
Chairman

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